

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Excise Appeal No.79575 of 2018

[Arising out of Order-in-Appeal No.336/HWH/CE/2018-19 dated 27.09.2018 passed by Commr. of CGST & Excise (Appeals), Kolkata]

M/s PMC Rubber Chemicals India Pvt. Ltd.

103,G.T.Road,P.O.-Rishra, Dist.-Hooghly, Pin-712248

Appellant

VERSUS

Commr. of CGST & Excise, Howrah

15/1 Strand Road, Kolkata-700001

Respondent

Appearance:

None for the Appellant

Shri H.S.Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

FINAL ORDER NO.75635/2020

DATE OF E-HEARING : 20.11.2020

DATE OF DECISION : 20.11.2020

PER P.K.CHOUDHARY :

The appellants have filed an application for withdrawal of their Appeal and opted for resolution of the dispute under Sabka Vishwas Scheme, 2019.

2. Accordingly, the prayer for withdrawal of the appeal is allowed. The appeal is dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Pronounced in the open Court)

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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